

TRIPURA**GAZETTE****Published by Authority****EXTRAORDINARY ISSUE****Agartala, Wednesday, June 30, 2021 A. D., Asadha 9, 1943 S. E.**

**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

**GOVERNMENT OF TRIPURA
EDUCATION (SOCIAL WELFARE & SOCIAL EDUCATION) DEPARTMENT**

No.F.87(1-526)-CW/DSWE/2021/1012(167)

Dated, Agartala, the 18th June, 2021.

NOTIFICATION

The Governor, Tripura has been pleased to launch a new scheme namely "**MUKHYAMANTRI BAL SEVA SCHEME**" for welfare of children who have become orphan due to Covid-19.

A. Objective of the Scheme : The "**MUKHYAMANTRI BAL SEVA SCHEME**" has been brought up with the objective of providing financial and educational support to children who have lost parents or legal guardians due to Covid-19.

B. Eligibility Criteria :

- Children who have lost the parents/surviving parent/legal guardians/adoptive parent and became orphan due to COVID-19 will be eligible to be covered under the scheme.
- The beneficiary in the scheme will be covered till he/she attains the age of 18 years. However, the onetime assistance for marriage of girls and laptop/Tab to the eligible beneficiaries shall be provided as and when applied for.
- The affected family must have been the permanent residents of Tripura.
- The family eligible under the "Scheme for Compassionate Appointment/benefit for Government Employees of Tripura" shall not be covered under the Scheme, as the family is eligible for a government job, or full salary if the expired government employee is above 50 years of age, or Rs. 10(Ten) lakh if there is no eligible member in the family for the government job and the age of the expired government employee is less than 50 years.

C. Benefits to be extended under the Scheme :

1. **Payment of financial assistance (Sponsorship grant) to guardians/ caretaker and assistance to orphan child :** The orphan Children who have any legal guardian capable to take care of them either in the extended family or otherwise, they shall be provided with Rs. 3,500/(**Three Thousand five hundred**)- per month of financial assistance . Out of this Rs. 3500/- per month, the amount of Rs. 2,000/- per month. may be provided under existing Child Protection Scheme(CPS). The balance amount shall be provided from Juvenile Justice Fund.
2. **Institutional care for children who do not have an extended family/a guardian :** The Children who do not have an extended

2. **Institutional care for children who do not have an extended family/a guardian :** The Children who do not have an extended family/ grandparents/guardian, they shall be housed in one of the Child Care Institutions.
3. **Marriage Assistance to Girls :** The state Government shall provide **Rs.50,000/- (Fifty Thousand)** as a special onetime grant for the marriage of girls who get covered under the Scheme. This grant shall be provided if the girl has completed the age of 18 years.
4. **Laptop/Tab to School/College going child:** The State Government shall provide laptop/Tab to the beneficiaries covered under the scheme as they enter class 11th or if they are already studying in class 11th/12th. This shall be onetime assistance to motivate and assist the children in their studies.

D. Implementation Procedure : The beneficiaries shall be identified by District Child Protection Unit (DCPU). After the identification of the beneficiaries under the scheme, The DCPU will duly examine and recommend the case for sanction of benefits under the Scheme. As per the recommendation of DCPU, the department of Social Welfare & Social Education will sanction the grant and provide funds to DCPU for the same.

E. Budget : The fund for providing sponsorship grant to the affected children under the scheme shall be used from Juvenile Justice Fund. However, a separate fund shall be created namely “ **grant for marriage and education of Children of Covid affected families**” for providing one time assistance in marriage of girls and for procuring Laptop/Tab to the eligible beneficiaries.

F. Nodal Department : The Social Welfare & Social Education Department, Government of Tripura, will be nodal department for extending benefits under the Scheme. The Department shall also monitor the proper implementation of the Scheme.

By order of the Governor

(Deepa D. Nair)

Secretary

to the Government of Tripura